

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 46/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Promila Chaddha ... Applicant

Versus

M/s. TDI Infrastructure Pvt. Ltd. ... Respondent

Appearances : Shri V.S. Tomar, Advocate for the Applicant.

Shri Subodh Saxena, Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

As a last chance, four weeks time is granted to the respondent to
file the reply.

List the matter on 25th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 47/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Poonam Tomar ... Applicant

Versus

M/s . TDI Infrstructure Developmetn
Company Ltd. ... Respondent

Appearances : Shri V.S. Tomar, Advocate for the Applicant.

Shri Subodh Saxena, Advocate for the Respondent.

ORAL ORDER
2nd August, 2010

As a last chance, four weeks time is granted to the respondent to
file the reply.

List the matter on 25th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 183/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Veetra Pharmaceuticals Pvt. Ltd. & Anr. ... Respondents

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

Ms. Priya Deep, Advocate for the Respondents.

ORAL ORDER

2nd August, 2010

It is stated by the representative of the DG (I&R) that the rejoinder in respect of respondent No. 1 was also filed on 20.07.2010. However, the same is not on record. Let that be placed on record. A copy of the rejoinder shall be supplied to the learned counsel for the respondents.

List the matter on 25th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

RTPE 19/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

M/s. Barclay Automobiles Ltd. & Anr. ... Respondents

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

Shri C.M. Sharma, Advocate for Respondent No. 1.

Shri Aditya Narain, Advocate for Respondent No. 2.

ORAL ORDER

2nd August, 2010

Learned counsel, Shri Aditya Narain, appears for respondent No. 2.

He prays for four weeks' time to file the reply to the Notice of Enquiry.

Prayer is accepted.

The matter shall be listed on 27th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 185/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Nokia India Pvt. Ltd. ... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

Ms. Reba Rajan, Advocate for Shri Narender Pal Singh,
Advocate for the Informant.

Shri Abhimeet Sinha, Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

Heard the representative of the DG (I&R) and the learned counsel
for the respondent.

Learned counsel for the respondent stated that the respondent is
willing to extend the warranty facility for the period during which the
handset was given for repairs. In view of this statement, nothing further
survives in the matter and the proceedings are closed.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 01/2009
RTPE 01/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Windsor Park Residents Welfare Association ... Complainant

Versus

Assotech Realty Pvt. Ltd. & Ors. ... Respondents

Appearances : Shri Upmanyu Hazarika with Shri Hemant Singh and
Shri Sudipta Pal, Advocates for the Complainant.

Shri R.D. Makheeja, Advocate for Respondents Nos. 1 & 2.

Shri V.N. Sharma, Advocate for Resopndent No. 3.

ORAL ORDER

2nd August, 2010

If the complainant proposes to file any reply to the objections raised by respondent No. 2 to the maintainability of the joint petition, let it file the same within four weeks.

List the matter on 29th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 103/2008

UTPE 186/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Windsor Park Residents Welfare
Association ... Complainant

Versus

Assotech Realty Pvt. Ltd. & Ors. ... Respondents

Appearances : Shri Upmanyu Hazarika with Shri Hemant Singh and
Shri Sudipta Pal, Advocates for the Complainant.

Shri R.D. Makheeja, Advocate for Respondents Nos. 1 & 2.

Shri V.N. Sharma, Advocate for Resopndent No. 3.

ORAL ORDER

2nd August, 2010

If the complainant proposes to file any reply to the objections raised by respondent No. 2 to the maintainability of the joint petition, let it file the same within four weeks.

List the matter on 29th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 191/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sqn. Ldr. Gurdial Singh ... Complainant

Versus

Ardee Infrastructure Pvt. Ltd. ... Respondent

Appearances : None for the Complainant.

Shri R.K. Aggarwal, Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

None appears for the complainant. The matter was passed over once. Learned counsel for the respondent is present. The petition is, therefore, dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 09/2008
C.A. No. 175/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Krishnakant Gupta ... Applicant

Versus

M/s. D.C.M. Estate Infrastructure Ltd. ... Respondent

Appearances : Shri Vishwajeet Sharma, Advocate for the Applicant.

Shri Dhruv Kapur, Advocate for the Respondent.

ORAL ORDER
2nd August, 2010

It is stated that rejoinder to the reply has been filed by the respondent. However, the same is not available on record. Let the learned counsel for the respondent place three copies of the rejoinder for the briefs within a week. A copy of the same has been supplied to the learned counsel for the applicant.

List the matter on 29th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 202/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

V.P. Nangia ... Complainant

Versus

Reliance Infocom Ltd. ... Respondent

Appearances : The Complainant in person.

None for the Respondent.

ORAL ORDER

2nd August, 2010

None appears for the respondent. Reply to the Notice of Enquiry has also not been filed by the respondent. In view of this, right of the respondent to file its reply is closed and the following issues are framed :

- (i) Whether the complainant has established unfair trade practices as alleged in the complaint ?
- (ii) If the answer to the first issue is in the affirmative, whether the alleged unfair trade practices are prejudicial to public interests ?

The complainant is directed to file his affidavit of evidence within four weeks. If any documents are filed by the complainant, the admission/denial thereof shall take place on 15th September, 2010 at

2:00 P.M. and the matter shall be listed on 29th October, 2010 for complainant's evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 204/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rajnish K. Jha ... Complainant

Versus

Citi Bank Card Centre & Anr. ... Respondents

Appearances : The Complainant in person.

Ms. Archana Lakhotia, Advocate for the Respondents.

ORAL ORDER

2nd August, 2010

An application has been filed seeking deletion of the name of respondent No. 2. The prayer is accepted. Amended Memo of Parties has also been filed which is taken on record. Rejoinder to the Counter affidavit of respondent No. 1 shall be filed within eight weeks.

List the matter on 25th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 43/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Amway India Enterprises Ltd. ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the D.G. (I&R).

Ms. Inderjeit Sidhu, Advocate for Shri Kapil Kher,
Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

On the ground of personal inconveniences of the learned counsel for
the respondent, an adjournment is sought for.

List the matter on 10th August, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 144/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. Maya Pathak ... Applicant

Versus

Sterling Holidays Resorts & Anr. ... Respondents

Appearances : Prof. Amar Nath Gupta, Authorised Representative of
the Applicant.

Shri A. Acharjee, Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

It is stated by the learned counsel for the respondent that the respondent company have agreed to settle the matter out of court. He hands over two cheques amounting to Rs. 58,000/- and Rs. 73,710/- to the authorized representative of the applicant. According to the respondent, these amounts fully cover the amount payable. However, the authorized representative of the applicant stated that certain amounts have not been reflected correctly by the respondent and, therefore, some more amount is payable. While the authorized representative of the applicant says that the applicant had paid Rs. 88,550/-, according to the respondent, it is Rs.58,550/-. Let the reconciliation of the amount be done on the applicant's furnishing proof of payment to the respondent which, needless to say, shall

be duly verified by the respondent and if any further amount is payable, the same shall be paid to the applicant by the next date of hearing.

List the matter on 5th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 182/2008

C.A. 02/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rina Chaturvedi ... Complainant/Applicant

Versus

M/s. The Bristol Hotel & Anr. ... Respondents

Appearances : Shri Abhishek Kumar, Advocate for the Complainant/
Applicant.

Representative of the main counsel for Respondent No. 1.

ORAL ORDER

2nd August, 2010

It is stated that the main counsel appearing for respondent No. 1 is not available and, therefore, a prayer for adjournment is made. The witnesses of the complainant/applicant are also not present. In this view of the matter, the petitions stand adjourned to 5th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

C.A. 197/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Abha Jain ... Applicant

Versus

Sterling Holidays Resorts (I) Ltd. ... Respondent

Appearances : None for the Applicant.

Shri A. Acharjee, Advocate for the Respondent.

ORAL ORDER

2nd August, 2010

A prayer for adjournment is made by the learned counsel for the respondent to explore the possibility of an out of court settlement.

List the matter on 5th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 198/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Maruti Suzuki India Ltd. ... Respondent

Appearances : Shri C. Shanmugam, ADG for the DG (I&R).

None for the Respondent.

ORAL ORDER
2nd August, 2010

None appears for the respondent.

List the matter on 25th October, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member